

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BENGALURU**

ORIGINAL APPLICATION NO.170/00869/2019

DATED THIS THE 31ST DAY OF JANUARY, 2020

**HON'BLE DR.K.B.SURESH
HON'BLE SHRI C.V.SANKAR**

**...MEMBER(J)
...MEMBER(A)**

Ms D.N. Rajakumari Chandramukhi,
D/o J. Doddanangaiah,
Aged about 56 years,
Working as Assistant Commissioner of Central Taxes,
North West Commissionerate,
BMTC Complex, 2nd Floor,
Shivaji Nagar,
Bengaluru-560 001.Applicant.

(By Advocate Shri B.S. Venkatesh Kumar)

Vs.

1.The Union of India,
Rep. by Secretary to Government,
Ministry of Finance
Department of Revenue ,
North Block,
New Delhi-110001.

2.The Central Board of Indirect Taxes,
By its Chairman,
North Block,
New Delhi-110001.

3.The Principal Chief Commissioner
Of Central Tax, Bengaluru (Cadre
Controlling Authority), P.B.No. 5400,
Central Revenue Building,
Queen's Road,
Bengaluru-560 001.Respondents.

(By Standing Counsel Shri Sayed S Kazi, for Respondents)

ORDER (ORAL)**HON'BLE DR.K.B.SURESH** **...MEMBER(J)**

Heard. The OA has become infructuous as the relief has been granted.

Therefore, the OA is dismissed as infructuous. No costs.

(C.V.SANKAR)
MEMBER(A)

(DR.K.B.SURESH)
MEMBER(J)

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